

From:

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act)(CBI),
Rouse Avenue Court Complex,
New Delhi.

To,

The Registrar General,
High Court of Delhi,
New Delhi.

No.MP/MLAs./RACC /Gaz./2024/ 114/B

Dated 5/3/2025

Sub:- Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

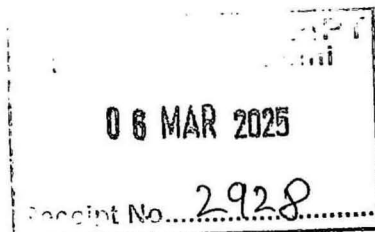
Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th OCTOBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **FEBRUARY, 2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

Sl. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 28.02.2025
1	Ms. Kaveri Baweja	Special Judge (PC Act)(CBI)-09	20	1	0	0	3	18
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	22	3	1	0	4	22
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	22	2	1	0	4	21
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate-01	18	3	2	0	4	19
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate-03	21	1	5	0	5	22
6	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate-04	22	2	0	0	2	22
TOTAL			125	12	9	0	22	124

Yours faithfully,



Anju Bajaj Chandna
(Anju Bajaj Chandna)
Principal District & Sessions Judge
-cum-Spl. Judge (PC Act) (CBI)
Rouse Avenue Court Complex
New Delhi

DELHI HIGH COURT
Gazette Branch
Diary No. 1325
Dated 5/3/25

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01/03/25

KAVERI BAWEJA
Special Judge (PC Act) (CBI-09)
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs


REPORT OF THE MONTH OF FEBRUARY-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	KAVERI BAWEJA
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	20.03.2024 (A/N)
4.	Total number of cases pending on the first day of the month	20
5.	Number of cases disposed /transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	03 (Misc DJ ASJ-01/Cr. Rev.-1/Sessions Case-1)
6.	Number of cases pending on the last day of the month	18
7.	Number of cases instituted in this month	01 (/Misc. DJ ASJ-01)

Prepared by:


(Ahmad/JA)


(Kaveri Baweja)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)
Rouse Avenue District Court, New Delhi



KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved		No. of accused	Whether accused is sitting of former MP/MLA	Date of institution	Date of cognizance	
1	DLCT110001012019 CBI Vs Ambumani Ramadoss etc.	CBI-PC Act			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988		10	Former MP	27.04.12	08.06.2012	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No-	-No-	# Disposal within one year from date of framing of charge.
--	Awaiting Clarifications / orders or directions of the Hon'ble High Court/Arg. On A-1 application/ further proceedings	119	--	--	No	--	--	--	Vide Judgment dt. 27.07.2022 in pending SLPs, the Hon'ble Supreme Court had remanded the matters back to the Hon'ble High Court for considering the matters afresh on merits. However, above judgment has nowhere indicated that the impugned order/judgment dt. 29.07.2019 of the Hon'ble High Court has been quashed and set aside only qua the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court and it was not qua the accused against whom charges were earlier directed to be framed. Hence, some clarifications on the above aspects & with regard to the effect of the above judgment dt. 27.07.2022 are needed. Crl. Rev. P. Nos. 25/2016 and 38/2016 of CBI and other connected petitions i.e. Crl. M.C. Nos. 4442/2015, 4443/2015, 4480/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & 688/2017 filed by the accused persons in this case are scheduled for hearing before the Hon'ble High Court.		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 17.02.2025 :-</p> <p>1. It is submitted by learned Counsel for A-1 that CrI. M. C. No. 4442/2015 (CrI. M. A. Nos. 6570/2024 & 7413/2024) & CrI. M. C. No. 4443/2015 (CrI. M. A. Nos. 6594/2024 & 6595/2024) were listed before the Hon'ble High Court on 18.02.2025. Since the issues as highlighted in the order dated 24.01.2025 was under consideration before the Hon'ble High Court, at joint request, the case was adjourned.</p>	-	CrI. M. C. No. 4442/2015 (CrI. M. A. Nos. 6570/2024 & 7413/2024) & CrI. M. C. No. 4443/2015 (CrI. M. A. Nos. 6594/2024 & 6595/2024) are pending before the Hon'ble High Court.

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution	Date of taking cognizance				
2	DLCT110001072019 CBI Vs Dr. Keshav Kumar Aggarwal etc.	CBI-PC Act	U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988	5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)				
Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Awaiting Clarifications/ orders or directions of the Hon'ble High Court/urter her arguments on applications of A-3	30	--	--	No	--	--	--	Vide order dt. 18.03.2024 of the Hon'ble High Court, the petitions arising out of RC No AC2-2010-A-0003/ACU-III, SPE/CBI/ND pertaining to Index Medical College, Indore will be taken up first for hearing before the Hon'ble High Court and the petitions arising out of RC No. 006/2010/A0014-SPE/ACB/Lucknow pertaining to Rohil Khand Medical College, Bareilly will be heard after conclusion of hearing of above petitions.	-No-	# Disposal within one year from date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 17.02.2025 :-</p> <p>1. It is submitted by learned Counsel of the A-1 that CrI. M. C. No. 4442/2015 (CrI. M. A. Nos. 6570/2024 & 7413/2024) & CrI. M. C. No. 4443/2015 (CrI. M. A. Nos. 6594/2024 & 6595/2024) were listed before the Hon'ble High Court on 18.02.2025 Since the issues as highlighted in the order dated 24.01.2025 was under consideration before the Hon'ble High Court, at joint request, the case was adjourned.</p>	<p style="text-align: center;">-</p>	<p>CrI. M. C. No. 4442/2015 (CrI. M. A. Nos. 6570/2024 & 7413/2024) & CrI. M. C. No. 4443/2015 (CrI. M. A. Nos. 6594/2024 & 6595/2024) are pending before the Hon'ble High Court.</p>

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Rouse Avenue District Court,
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of Cognizance
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	15	Sitting MP	18.10.19	21.10.19

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	# The matter is listed for argument on charge.	91	--	--	No	--	--	--	-No-	-No-	# Disposal within two years from date of framing of charge.



Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 28.02.2025 :- 1. It was submitted by Ld. Special PP for CBI that Cri. M. C. No. 8993/2024 and Cri. M. A. No. 3441/2024 filed by A-4 and A-6 against the order dated 26.10.2024 of this Court were fixed for hearing before the Hon'ble High Court on 28.04.2025. 2. Ld. SPP for CBI requested to adjourn the proceedings. 3. IA/24/25:- Application was moved on behalf of A-10 seeking No Objection for renewal of passport. Reply to the application was filed by CBI.</p>	-	-

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Rouse Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Arguments on charge /further proceedings	82	--	--	No	--	--	--	-No-	-Yes-	# Disposal within one year after framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 13.02.2025 :-</p> <p>1. Learned Counsel for A-1 submitted that the order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. The next date of hearing in the matter before the Hon'ble High Court is 19.03.2025. The matter shall not proceed further qua A-1 till the next date.</p> <p>2. Common reply was filed on behalf of ED to the applications filed by A-1 & A-7 u/s 230/231 BNSS seeking legible/clear copies of documents. Both applications were disposed off.</p>	-	<p>The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. The next date of hearing in the matter before the Hon'ble High Court is 19.03.2025. The matter shall not proceed further qua A-1 till the next date.</p>

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	# Awaiting further orders/directions of the Hon'ble High Court/further proceedings	70	--	--	No	--	--	--	-No-	-Yes- The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelayed documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 21.03.2025.	# Disposal within two year after framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 09.12.2024:</p> <p>1. The proceedings pending before the Hon'ble High Court against the order dated 05.03.2022 stand adjourned to 21.03.2025, the interim order was directed to continue till the next date, thus, <i>matter was adjourned for 25.03.2025.</i></p>	<p style="text-align: center;">-</p>	<p>The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelayed upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 21.03.2025. <i>This matter cannot proceed further till the issue of supply of copies of unrelayed upon documents and compliance of provisions of section 207/208 CrPC is decided.</i></p>

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Consideration/further proceedings.	56	--	--	-No-	--	--	--	-No-	-Yes-	# Disposal within two years from date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 15.02.2025 :- 1. The case was listed for orders on the IA No.16/2024 as well as on application of A-1 filed U/s 309(2) Cr.P.C. (Sec.346(2) BNSS) seeking deferment of arguments, deferred as some more time was required for going through the record.</p> <p># On 17.02.2025:- 1. Matter was deferred as certain clarifications were required in IA No.16/2024 as well as on application of A-1 filed U/s 309(2) Cr.P.C. (Sec.346(2) BNSS) seeking deferment of arguments on charge.</p> <p># On 22.02.2025:- 1. Additional submissions were filed on behalf of A-1 in respect of application U/S 309(2) Cr.P.C. (Section 346(2) BNSS) seeking deferment of arguments on charge. Copy was supplied to Ld. SPP for ED.</p>	<p style="text-align: center;">-</p>	<p>The order dated 27.11.2024 passed by this court whereby cognizance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court qua accused A-6 shall remain stayed till next date of hearing</p>

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Rouse Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
7	DLCT110002512022 CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Sitting MLA	30.04.22	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	# Matter is listed for further arguments.	-	-	-	--	-	-	-	-No-	-No-	# This case was received by way of assignment only on 30.04.22. # Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 04.02.2025:- 1. Ld. Sr. PP sought time to file written submissions before addressing oral arguments.</p> <p># On 22.02.2025:- 1. Written submissions were filed on behalf of CBI. Ld. Counsel for Complainant sought some time to go through the same.</p>	-	--

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09,
(MPs / MLAs Cases)

House Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-00538-2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	# The matter is listed for further arguments on charge/further proceedings.	68	--	--	--	--	--	--	-No-	-No-	# Disposal within two year after framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 12.02.2025: 1. Matter was listed for remaining arguments on behalf of A-4 to A-11. 2. Ld. Counsel for A-4, A-5, A-8, A-10 and A-11 addressed some arguments on behalf of the above said accused.</p> <p># 21.02.2025: 1. A-4, A-5, A-8, A-10 & A-11 requested for an adjournment as their counsel were not available.</p>	-	--

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000578-2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC-147/148/149/153A/295/436/395/307/302/120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Now the matter is fixed for further recording of evidence.	37	10	18	--	--	--	--	-No-	-No-	# Disposal within one and half year after framing of charge. # This matter was received on committal only on 14.09.2022.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 11.02.2025: 1. PW 18 was cross-examined in part. # On 18.02.2025: 1. Matter was deferred as witness was not present.	—	—

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
10	DLCT11-000321-2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Framing of Charge	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11.21	# Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Cri.) No. 2760/2024.	77 (62+3+5+7)	6	64	Recorded	Nil	Nil	25.08.2023	-No-	-No-	# This matter was received on transfer only on 09.09.2022.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On last date of hearing i.e. 29.11.2024: 1. Matter has been adjourned for 17.03.2025 as physical record of this case was requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.	—	Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
11	DLCT11-000733-2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	16	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	# Matter is fixed for further proceedings/ inspector of unrelieved upon documents.	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	-	-	-	-	-	-	-No-	-No-	# Fresh charge-sheet received on assignment only on 25.11.2022. # Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 03.02.2025 :-</p> <ol style="list-style-type: none"> 1. Replies to the misc. applications moved on behalf of A-21 & A-22 were filed by CBI. After some arguments, Prosecution/CBI was directed to file supplementary reply explaining certain aspects. 2. The Prosecution/CBI also filed an application for placing on record supplementary list of unrelieved upon documents. The same was taken on record. <p># On 12.02.2025:-</p> <ol style="list-style-type: none"> 1. IA/67/25:- Moved on behalf of A-7 seeking permission to travel abroad. 2. IA/68/25:- Moved on behalf of A-12 u/s 207 CrPC . 3. Inspections of unrelieved upon documents by Ld. Defence Counsels were underway. <p># On 18.02.2025:-</p> <ol style="list-style-type: none"> 1. Prosecution sought time to file response to the application filed by A-18 u/s 207 CrPC. <p># On 27.02.2025:-</p> <ol style="list-style-type: none"> 1. IA/70/25:- Reply to the application moved on behalf of A-6 seeking permission to travel abroad was filed by CBI. 2. Matter was adjourned for arguments on all the pending misc. applications. 	<p style="text-align: center;">—</p>	<p>The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple charge sheets/documents.</p>

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Sí No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
12	DLCT11-000747-2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	31	One MLA & MP	26.11.2022	20.12.2022

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	# Matter is fixed for consideration on pending applications/ further proceedings.	162 (39+69+ +19+09+26)	-	-	-	-	-	-	-No-	-No-	# Fresh ED complaint received on assignment only on 26.11.2022. # Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 04.02.2025:-</p> <ol style="list-style-type: none"> 1. Some misc. applications were filed and disposed off. 2. DoE/ED submitted that order dated 09.10.2024 of this court has been challenged before the Hon'ble High Court. 3. Vide separate detailed order, application filed on behalf of A-30 seeking modification of bail conditions was disposed. <p># 18.02.2025:-</p> <ol style="list-style-type: none"> 1. DoE submitted that all the documents in vernacular language except Gujrati language documents were supplied to A-39. 2. IA/156/24 :Some arguments were advanced by Ld. Spl. Counsel for ED on the application. <p># 25.02.2025 :-</p> <ol style="list-style-type: none"> 1. Some arguments were advanced by Ld. Defence Counsels on the applications moved on behalf of accused persons seeking modification in the order dated 09.10.2024 passed by this court. 	<p>--</p>	<p>The matter is still <i>at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC</i> due to filing of multiple complaints/documents. Inspections of unrelayed upon documents/statements are also underway.</p>

KAVERI BAWEJA

Special Judge (PC Act) (CBI)-09
(MPs / MI As Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	DLCT11-000616-2023 State vs Ravinder (FIR-506/2016)	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with S.No. 13 State vs. Sandeep (former MLA)	07.08.2023	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
19.07.24	# Matter is listed for recording of statement of accused u/s 313 CrPC.	06	-	08	-	-	-	-	-	-	# Supplementary charge-sheet of FIR-506/2016 received on assignment on 08.08.2023. # Within 06 months after framing of charges.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 06.02.2025 :- 1. PW-7 was cross-examined and discharged.</p> <p># On 14.02.2025 :- 1. PW-8 was cross-examined and discharged. Prosecution evidence has been concluded, matter was listed for recording of statement of accused u/s 313 CrPC.</p>	<p>-Case is being listed for 2-3 dates in a month so as to expedite the trial-</p>	<p>--</p>

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	# The matter is fixed for argument on applications.	41	--	--	--	--	--	--	--	--	# Prosecution Complaint assigned only on 25.01.2024. # Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 15.02.2025:- 1. The case was listed for orders on the Application of A-3 for deferment of charge and the application filed by A-1 (IA No.02/2024). Matter was further adjourned as some more time was required to go through the records.</p> <p># On 22.02.2025:- 1. Additional submissions were filed on behalf of A-1 in respect of application seeking deferment of arguments.</p>	--	--

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)

Rouse Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-000937-2024 ¹ CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. Appearance/ further proceedings	113	--	--	--	--	--	--	--	--	# Fresh Charge-sheet filed only on 01.10.2024 # Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 06.02.2025:- 1. Vide separate detailed order, cognizance of the alleged offences was taken. Further, the accused were directed to be summoned for their appearance before this Court.</p> <p># 28.02.2025 :- 1. All accused except A-4 marked their presence before this court. 2. Separate applications were filed on behalf of A-5, A-6, A-7 and A-8 u/s 483 of BNSS seeking release on bail. Prosecution filed separate replies to all the above applications. All applications were disposed off. 3. Some misc. applications were also disposed off.</p>	--	--

KAVERI BAWEJA

Special Judge (PC Act) (CBI)-09

(MPs / MLAs Cases)

House Avenue District Court,

New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT11-001019-2024 SP vs. Cancellation	Criminal Revision	440 BNS	--	--	25.10.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc.	--	-	-	-	--	-	-	-	-	# Within 03 months

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># On 10.02.2025:- 1. Matter was adjourned as Ld. Counsel for petitioner as well Ld. Addl. PP for State were not available.</p> <p># On 20.02.2025:- 1. Arguments of both sides have already been concluded. Matter was listed for consideration/orders.</p>	--	--

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution New Delhi	Date of taking cognizance
17	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	--	R.N. Dhoot Former MP	19.12.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Fresh Complaint	105	-	-	-	--	-	-	-	-	# Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 11.02.2025:- 1. Matter was further adjourned to check and verify the documents filed with the complaint.	--	--

KAVERI BAWEJA
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01	--	26.12.2024	--

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Fresh Sessions Case	38	-	-	-	--	-	-	-	-	# Fresh Charge-sheet filed only on 26.12.2024 # Expected date of disposal can not be given in the case at this stage.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 01.02.2025:- 1. After hearing some submissions, at the request of Ld. Spl. PP, matter was adjourned for further arguments on the aspect of cognizance of alleged offences as IO of the case was not present.</p> <p>#15.02.2025:- 1. Submissions of learned Special PP for State on the aspect of cognizance were heard.</p> <p># 24.02.2025 :- 1. Vide separate order, cognizance of the offence U/S 3 &4 of MCOC Act was taken.</p>	--	--

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4/3/25

**MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF FEBRUARY, 2025**

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

जितेन्द्र सिंह
JITENDRA SINGH
विशेष न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई)-23
Spl. Judge (PC-Act) (CBI)-23
(एम.पी./एम.एल.ए. केसों में)
(MPs/MLAs Cases)
न्यायालय संख्या 612, छठी मंजिल
Court No. 612, 6th Floor
राऊज ऐवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Delhi

1. Name of the Presiding Officer : **SH. JITENDRA SINGH**
2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.**
3. Date since posted in the court: **26.10.2024 (F/N)**
4. Total number of cases pending on the first day of the month : **22**
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, Misc.DJ/ASJ etc. : **04**
6. Number of cases received by transfer : **01**
7. Number of cases pending on the last day of the month : **22**
8. Number of cases instituted in this month : **03**

(Jitendra Singh)
Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)
Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

**COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES),
COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI
REPORT FOR THE MONTH OF FEBRUARY, 2025**

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	Detail of prosecution witnesses			State ment of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11-001038-2019 CBI Vs Suresh Kalmadi	Complaint case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Minister	20.05.2011	23.05.2011	04.02.2013	Prosecution Evidence	83	7	66	Not Recorded	List of witnesses not filed	-	-	No	No	July, 2025	1. Application moved on behalf of A-9 seeking permission to travel outside Delhi, disposed off on 06.02.2025. 2. An application has been moved on behalf of A-3 seeking permission to travel to Islamabad, Pakistan. Ld. SPP for CBI filed reply to the same. Arguments were heard. The same was disposed off on 14.02.2025. However, A-3 intimated the court about not availing the permission granted to him, as the Government of India did not permit the Indian Team to participate in Championship. The said information was taken on record on 22.02.2025. 3. An application has been moved by A-4 seeking permission to visit USA. Arguments were heard. The said application was disposed off on 22.02.2025. 4. Matter stands adjourned for further cross examination of PW-66 on 10.03.2025 on the ground that the Bar was not strike.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1. There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

2	Case No. CBI/261/2019 DLCT11-001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	List of Witnesses not Filed	-	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3742/17, A. Krishna Reddy Vs CBI	Yes	Within a month of the Vacation of stay	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3742/17, A. Krishna Reddy Vs CBI. The matter is tentatively listed before the Hon'ble Supreme Court of India on 18.03.2025	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/262/2019 DLCT11-001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A IPC	2	Individual	08.11.2011	08.11.2011	26.03.2012	Judgement	2	Nil	2	Recorded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3626/17, Purshotamm Dev Arya Vs CBI.	Yes	Within a month of the Vacation of stay	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India in SLP(Cr) 3626/17, Purshotamm Dev Arya Vs CBI. The matter is tentatively listed before the Hon'ble Supreme Court of India on 18.03.2025.	Dates are being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Cr) 3626/17, Purshotamm Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11-000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Minister	30.05.2013	Yet to be taken.	Vide Order Dtd 04.02.20 CBI directed to further investigation.	Further Investigation	42	-	-	Not	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi order in CrI. MC No. 2250/2020, CrI. M. A No 16013/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 24.03.2025.	Yes	Depending upon the outcome of the pending petition	The Hon'ble High Court of Delhi has continued interim order in CrI. MC No. 2250/2020, CrI. M. A No 16013/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 24.03.2025.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in CrI. MC No. 2250/2020, CrI. M. A No 16013/2020 & CrI. M.A. 5336/2021, Maneka Gandhi Vs CBI
5	Case No. CBI/113/2019 DLCT11-000504-2019 CBI Vs Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.09	02.02.10	18.07.11	PE	254	Nil	204	-	List of Witnesses not filed	-	-	No	No	July, 2025	1. During this month, PW-185 Jagroop S. Gusinha further partly cross examined on behalf of accused on 17.02.2025, 18.02.2025 and 19.02.2025. Matter is listed for further PE on 06.03.2025. 2. An application seeking compliance of order dated 17.08.2024, thereby seeking directions to CBI to file list of statements, but not relied upon and supply a copy to accused, has been moved on behalf of	1.Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously	1. There are 254 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.

Special Judge (PC Act) (CBI)
(MPs/MLAs Cases)
Rouse Avenue District
New Delhi

																		applicant/accused Abhay Singh Chautala. Ld. SPP for CBI seeks some time to file reply. Matter is listed for reply and arguments on the said application on 05.03.2025.	y.			
6	Case No. CT/29/2019 DLCT11-001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 & 4 PMLA Act	2	Individual	14.08.18	27.09.18	06.10.21	PE	40	-	14	-	List of Witnesses not filed	-	-	No	No	July, 2025	1. PW-16 cross examined and discharged on 06.02.2025. 2. PW Vikas Mehta, Joint Director, ED, submitted that he is a cancer patient, is not medically fit and unable to depose before the court. Matter stands adjourned for examination of PW Vikas Mehta on 04.03.2025. Summoned be issued afresh.	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3. The parties/counselors have been asked to cooperate in the expeditious disposal of the case.	1. There are 40 Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.
7	Case No. SC/11/2019 DLCT11-001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/13 IPC Act r/w 120B IPC	11	Former MP	03.04.19	06.07.09	07.12.17	PE	30	1	30	-	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A. 23333/2022, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	1. Application moved on behalf of A-8, for seeking permission to travel abroad was disposed off. 2. Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State on 11.03.2025. Accordingly, matter is adjourned for 17.03.2025.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State 8
8	Case No. CT. CASE 17/2021 DLCT11-000246-2021 DOE V/S Amarendra Dhari Singh &	PMLA Case	U/S 3 & 4 PMLA Act	6	MP	11.08.2021	07.08.2021	-	Misc.	14	-	-	-	List of witnesses not filed	-	-		No	July, 2025	1. Applicant Ajay Kumar Gupta has intimated the court about his travel to USA w.e.f. 20.02.2025 to 27.02.2025, which is within the permitted period of travel. Matter adjourned for arguments on main application moved by	1. Short dates are being given. 2. Efforts are being made to dispose off miscellaneous	1. There are 06 accused persons. 2. Number of miscellaneous applications are being filed by the accused persons. 3. Many times,

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Ors.																		<p>applicant Ajay Kumar seeking quashing of LOC issued against him by the ED on 05.03.2025.</p> <p>2. Part arguments on charge heard on behalf of ED on 13.02.2025. Matter stands adjourned for remaining arguments on charge on 03.03.2024.</p> <p>3. Two applications w.r.t. travel abroad were moved on behalf of applicant Ankit Agarwal. Notice of the same were issued to ED. Arguments were heard. The said applications were disposed off vide a common order on 21.02.2025.</p> <p>4. An application seeking modification of order dated 29.01.2025, permitting the applicant Ajay Kumar Gupta to travel to USA for his medical treatment and attending business meetings, disposed off on 20.02.2025.</p> <p>5. An application moved on behalf of A-2, in compliance of order dt. 03.01.2025, submitting his original passport on record, disposed off on 27.02.2025. Original Passport of A-2 is taken on record.</p>	<p>us applications expeditiousl y.</p> <p>3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.</p>	<p>adjournments are being sought by the accused persons/counsel.</p>
9	Case No. CC/22/2019 DLCT11-000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6 Former MP/ MLA	24.12.09 (RBT on 14.03.22)	02.02.10	20.09.11	Prosecution Evidence	256	Nil	222	-	List of Witnesses not filed	-	-	No	December, 2025	<p>1. During this month, PW-219 cross examined on 11.02.2025, 12.02.2025 and 20.02.2025</p> <p>2. Matter is adjourned for further cross examination of PW-219 on 11.03.2025.</p> <p>3. An application seeking compliance of order dated 17.08.2024, thereby seeking directions to CBI to file list of statements, but not relied upon and supply a copy to accused (A-1), has been moved on behalf of applicant/accused Abhay Singh Chautala. Ld. SPP for CBI seeks some time to file reply. Matter is listed for reply and arguments on the said application on 05.03.2025.</p>	<p>1. Short dates are being given.</p> <p>2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiousl y.</p> <p>3.The parties/ counsels have been asked to</p>	<p>1. There are 6 accused persons and 256 Prosecution witness cited.</p> <p>2. The Cross examination of the witnesses are lengthy and time consuming.</p> <p>3. The record is voluminous.</p> <p>4. Many times the counsels for the accused seek adjournment on various grounds.</p>

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																						cooperate in the expeditious disposal of the case.	
10	Case NO. CT CASE /23/2022 DLCT11-000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 & 4 PMLA Act	10	MLA	27.07.. 22 (RBT on 23.09.. 22)	-	-	Argument on Charge	108	-	-	-	-	-	-	No	No	July, 2025	1. On 01.02.2025, arguments on applicatin moved by A-6, seeking permission to travel to Goa, disposed off. 2. On 15.02.2025, the matter was adjourned for arguments on charge as the undersigned was on half day leave. 3. Matter is listed for arguments on charge on 05.03.2025, as per direction received from the undersigned.	1. Short dates are being given. 2. Efforts are being made to dispose off miscellaneous applications expeditiously	1. There are 10 accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on various grounds.	
11	Case No. CBI/257/2019 DLCT11-000989-2022 CBI V/S Satyendar Kumar Jain	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)	-	-	Further Proceedings	81	-	-	-	-	-	-	No	Yes	August, 2025	1. The undersigned was on half day leave on 15.02.2025, thus, the matter was adjourned for further proceedings on 05.03.2025. 2. An application u/s 305 Cr.P.C moved on behalf of A-11 has been filed. CBI has supplied copy of Supplementary Chargesheet to Ld. Counsels for accused persons.	Short dates are being given.	1. Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is voluminous.	
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11-000702-2023	CBI Case	U/Sec. 147/148/149/153 A/188/109/295/302/463 I	01	Former MP/Minister	RBT on 20.09. 2023	26.07. 2023	-	Prosecution Evidence	41	-	-	-	-	-	-	No	-	June, 2025	1. PW-5 cross examined and discharged. 2. On 13.02.2025, an application moved by Ld. PP for CBI for summoning prosecution witness mentioned at Sl. No. 25 was allowed. 3. PW-6 has been examined in chief. During his examination, a CD had been played in the Court. His cross examination was deferred at the request of Ld. Counsel for accused, as the copy of CD (for the purpose of identification of audio/video footage) was not supplied to them earlier. Matter is now listed (i) for cross examination of PW-6 on 07.03.2025 and (ii)	Short dates are being given.	The record of the case is voluminous.	

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																			for examination for witness earlier summoned on 18.03.2025.		
13	Case No. CBI/109/2023 CBI Vs PC Lallawmsanga DLCT11-000830-2023	CBI	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORMER CMA - 2	06.12. 2023			Arguments on application u/s 207/208	109	-	-	-	-	-	No	No	July, 2025	Matter stands adjourned for 01.03.2025, for remaining arguments on charge, on the ground that the Bar was on strike.	Short dates are being given.	Case was received by transfer on 06.12.2023.
14	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	Criminal Revision	U/s 397, 398 read with 401 CrPC	02		04.01. 2024		Arguments on Revision Petition	-	-	-	Not recorded	Not filed	-	-	No	No	March, 2025	1. Part argument heard. 2.Ld. SPP sought time to adduce his arguments. 3. On 20.02.2025, adjournment sought by Ld. PP for CBI, on the ground that the matter has been recently assigned to him. Matter adjourned for further arguments on 10.03.2025.	Short dates are being given.	Case was received by transfer on 04.01.2024.
15	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11-000780-2023	Criminal Revision	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024		Arguments on Revision Petition	-	-	-	Not recorded	Not filed	-	-	No	No	March, 2025	1. Arguments heard on behalf of A-4. 2. Ld. SPP sought time to adduce his arguments. 3. On 20.02.2025, adjournment sought by Ld. PP for CBI, on the ground that the matter has been recently assigned to him. Matter adjourned for further arguments on 10.03.2025.	Short dates are being given.	Case was received by transfer on 04.01.2024.
16	Ct.Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individual	09.01. 2024	19.1.2 024	-	Scrutiny of documents	29	-	-	-	-	-	No	No	May, 2025	1. Ld SPP for ED filed application submitting certain original documents. ED is directed to supply the copy of same to accused persons. Part arguments on charge on behalf of ED heard. 2. An application has been moved on behalf of A-1 seeking modification of bail conditions imposed vide order dated 16.12.2024. However, on 14.02.2025, Ld. Counsel for A-1 submitted that he does not want to press his applicant and withdraw the same. The said application was dismissed as withdrawn.	1.Short dates are being given. 2.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	Case was received by assignment on 09.01.2024.

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																		3. Ld. SPP for ED submitted that direction has been issued by the Hon'ble DHC vide order dt. 13.02.2025 in Cri. Rev. Pet. 1329/2024 that the matter may be adjourned to a date after 21.03.2025. Accordingly, matter stands adjourned for further proceedings on 28.03.2025.				
																		4. An application dt. 15.02.2025 has been moved on behalf of A-1, seeking permission to travel to his hometown Nowgawana Sadat, Dist. Amroha and Dist. Bijnor. Notice issued to ED. The said application was disposed off on 17.02.2025. Matter is listed on date already fixed i.e. on 28.03.2025.				
17	CC NO. State Vs. Swati Maliwal	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12. .2022	Prosecutio n Evidence	20	-	-	-	Not filed	-	-	-	April, 2025	1. PW-1, has been examined, cross examined and discharged. 2. Exemption application on behalf of complainant has been moved again. Ld. Counsel submitted that the complainant is still suffering from severe back pain and has difficulty to move and has been advised further rest of 15 days. Ld. Counsels for accused persons opposed the application. IO is directed to verify medical documents. 3. Matter is now listed for PE on 19.03.2025. Witness at Serial no. 3 in the list of witnesses is summoned for the said date.	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.	
18	CRIMINAL REVISION 22/2024 Kapil Mishra VS. State	Crimina l Revisio n	U/s 438 r/w 440 of BNSS, 2023	1	Former MLA	20.07. 2024	-	-	Misc.	-	-	-	-	-	-	-	No	March, 2025	1. Remaining arguments heard. 2. Matter is listed for order on 04.03.2025.	Short dates are being given.	Revision Petition was received by assignment on 20.07.2024	
19	SC- 05/2024 State Vs. Anil Jha & Ors.	State Case	U/s 323/356/ 34 IPC & 3(i) (r) (s),	5	Former MLA	29.04. 2016	18.05. 2016	08.02. 2017	PE	20	-	17	Not recor ed	List of witne ss not filed	-	-	No	No	July, 2025	1. Statement of Accused u/s 313 Cr.P.C. w.r.t. A-1, A-2, A-3, A-4 and A-5 have been recorded, wherein they want to lead their DE.	Short dates are being given.	Case was received by transfer on 06.08.2024

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District C

New Delhi

			The SC/ST Act 1989																	2. An application moved on behalf of applicant seeking permission for summoning witness, allowed being formal in nature.		
																				3. DW-1 was examined in chief, cross examined and discharged. Ld. Counsel for accused persons submitted that he did not want to lead further defence evidence. DE stands closed accordingly.		
																				4. Matter is now listed for final arguments on 20.03.2025.		
20	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11-000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX-MLA (Abated)	27.01.2025	-	-	Arguments on application	-	-	-	-	-	-	No	No	April, 2025	1. On 01.02.2025, Ld. SPP for ED/non-applicant seeks some time to file reply to misc. application moved by applicant on 27.01.2025 2. Reply to the said application was filed on 19.02.2025. Ld. Counsel for the applicant sought adjournment to adduce arguments. Request was not opposed by Ld. SPP for ED. Matter is now listed for arguments on 12.03.2025.	Short dates are being given	Case was received by way of assignment on 27.01.2025	
21	Misc. DJ ASJ 02/2025 CBI vs. U.S. Awasthi & Ors. (Sanjay Jain) CNR DLCT11-000633-2024	Misc DJ ASJ Case	u/s 13 (1) of PC Act	-	-	10.02.2025	-	-	Argument on application	-	-	-	-	-	-	No	No	April, 2025	1. An application moved on behalf of A-7 seeking cancellation of LOC issued against him by the CBI, has been received by way of transfer. 2. Ld. PP sought adjournment on the ground that main SPP is not available. IO was summoned for proper adjudication. Part arguments were heard on 24.02.2025. Matter is now listed for remaining arguments on 18.03.2025.	Short dates are being given	File received by way of transfer on 10.02.2025 of Ld. PD&SJ, RACC, New Delhi	
22	Misc. DJ ASJ 137/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02.2025	-	-	Argument on application	-	-	-	-	-	-	No	No	April, 2025	1. On 17.02.2025, a fresh Misc. Application under sub Section (7) of Section 8 of PMLA, 2002 seeking confiscation of confirmed attached properties of accused Om Parkash Chautala	Short dates are being given	Case was received by way of assignment on 17.02.2025	


Special Judge (C.A., S.A., J.A.)
(MPs/MLAs Cases)
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																		(deceased), received from Filing Centre. Notice of the application issued to non-applicant/LRs of deceased Om Parkash Chautala. Matter is adjourned for reply and arguments on 12.03.2025.			
-	Misc. DJ ASJ 40/2025 CBI vs. Satish Khetrpal	Misc. DJ ASJ 40/2025	u/s 120 (B) r/w Sec. 403,409, 468,471, 477 (a) of IPC & 13(2) r/w Sec. 13 (1) (D) of PC Act, 1988	-	-	29.01.2025	-	-	Arguments on application	-	-	-	-	-	-	No	No	-	1. Fresh application moved on behalf of accused Satish Khetrpal, seeking permission to go Singapore for 55 days allowed and disposed off on 10.02.2025. Misc. File is consigned to Record Room. 2. On 14.02.2025, application moved on behalf of applicant seeking correction of order dt. 11.02.2025, w.r.t. mentioning of FDR in the ordersheet, disposed off. 3. Misc. file consigned to Record Room.		Case was received by way of assignemnt on 29.01.2025
-	CA/4/2024 DLCT11-000335-2024 Rajeev Kumar Rana And Anr Vs State And Anr.	Criminal Appeal	U/s 341 Cr.PC	--	--	18.04.2024	--	--	Misc.	--	--	--	--	--	--	No	No	-	1. Arguments addressed by Ld. Counsel for the appellants, and the respondents were heard at length on three dates of this month. 2. The appeal was allowed, vide order dt. 20.02.2025. Trial Court Record was sent to Trial Court. 3. Appeal File consigned to Record Room.	Short dates are being given.	Appeal received by assignment
-	Misc. DJ ASJ 76/2025 CBI vs. U.S. Awasthi & Ors. (Sanjay Jain)	Misc DJ ASJ Case	u/s 13 (1) of PC Act	-	-	17.02.2025	-	-	-	-	-	-	-	-	-	No	No	-	1. On 17.02.2025, fresh Misc. Application, moved on behalf of A-7 w.r.t. permission to travel to Russia, UK, Singapore, UAE, Belarus, USA and any other country between next 3 months & interim suspension of LOC. 2. Reply was filed by the CBI. Arguments were heard. The said application was disposed off on 24.02.2025.		File received on 17.02.2025 by way of Assignment.

Special Judge (PC Act) (Caj-23)
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-	Bail Matter 26/2025 Amanatullah Khan vs. State of NCT of Delhi	Anticipatory Bail Applica tion	u/s 482 BNSs, 2023	-	Siting MLA	13.02. 2025	-	-	-	-	-	-	-	-	-	No	No	-	1. On 13.02.2025, notice of anticipatory bail application accepted by Ld. APP for State. Arguments were heard. Interim protection was granted till next date. He was directed to join investigation as and when required by the IO. 2. Arguments on anticipatory bail application heard at length on two dates. 3. Anticipatory Bail application w.r.t. Amanatullah Khan was disposed off on 25.02.2025. 4. File is consigned to Record Room.	File received on 13.02.2025 by way of Assignment.
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Total cases pending as on 28.02.2025 = 22


Prepared by:- JA/Ahlmad


(Jitendra Singh)
Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Co.
New Delhi

22/25
03/8/25

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF FEBRUARY-2025	
{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24 th November, 2020}	
1. Name of the Presiding Officer	VISHAL GOGNE
2. Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3. Date since which posted in the court	15.12.2023 (A/N)
4. Total number of cases pending on the first day of the month	*22
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	*4 1 (Sessions Case) 2 (Corruption / CBI cases) ~ ~ ~ 1 (Criminal Revision)
6. Number of cases pending on the last day of the month	*21
7. Number of cases instituted in this month	2 (Criminal Revisions)

*Note: Judgement was passed in sessions cases titled as State Vs Neel Daman Khatri etc. and State Vs Kishore Samrite in the month of December 2024 and February 2025, respectively. The matters next listed for quantum of sentence.

Prepared by:

Ahmad

(Ahmad/JA)

Vishal Gogne

Special Judge (PC Act) (CBI)-24
(MPs/MLAs Cases)
VISHAL GOGNE
Rouse Avenue District Court
Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi

VISHAL GOGNE
Additional Sessions Judge
Special Judge (C-Act), (CBD)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title		Nature -Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
1	DLCT11-000429-2023 State Vs Dr. Jagriti Singh etc.		State Case		U/s: 302, 307 IPC	2	Former MLA	Initial Institution dt. 10.02.2014 Instituted in this court on 24.05.2023	10.02.2014		
Date of Framing of Charges	Prese Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.2015		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-Yes- Vide order dt. 04.02.2025 of Hon'ble High Court of Delhi in CrI.MC No.697/25 the further cross-examination of PW13 is deferred till the pendency of the CrI.MC No.697/25	-Yes-	Matter was received in the month of May 2023. Matter is expected to be disposed of within a year
--	PE	76	11	34 (Cross / PW 13 is deferred)	No	-	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on four (4) dates in this month. It was stated by the Id. Senior Counsel for A-1 at bar that the Hon'ble High Court 25 vide Order dated 4/2/2025 had directed for the further cross-examination of PW13 to be deferred by this Court till the decision of the CrI.MC No.697/25 filed by A-1 in challenge against Order of this Court dated 20-1-2025. In view of the developments reported as well as asserted at bar by the Id. Counsel for accused no. 1 and confirmed by the Ld. Prosecutor for this court, the further cross-examination of PW13 was deferred. Two (2) expert witnesses PW33 (Dr. Parshuram) PW 34 and (Dr. Kanak lata Verma) were examined, cross-examined and discharged.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given. .	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Some of the material witness are residing outside India. Unavailability of witness on number of dates due to one or the other reasons.



Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
2	DLCT11-000478-2019 ED Vs Virbhadra Singh etc.	Complaint case	3 & 4 of PMLA, 2002	9	Former MP, Sitting MLA	06/09/16	07/09/16				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
05.05.21		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross-examination be deferred till next date.	-Yes-	--
--	PE	107	2	75 (Cross is deferred)	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on three (3) dates in this month. On first date the witness PW 75 (Anup Singh Rauthan, Joint Director, ED) was examined in chief at length. On the next date it was submitted on behalf of the ED that witness PW75 (Sh. Anup Singh Rauthan, JD, ED), who was earlier posted at Goa, had now been posted to Delhi and was in the process of taking charge after getting relieved from his duties at Goa, therefore, a short adjournment was prayed. In view of the official reasons cited for the witness, the court perceived no material delay upon adjournment being granted. On the last date it was submitted on behalf of the ED, in continuation of the submissions on the previous date that witness Anup Singh Rauthan (PW-75), had still not been relieved from his duties at Goa for joining the duties at Delhi.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross-examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
3	DLCT11-000975-2019 CBI Vs Virbhadra Singh etc.	State (PC Act case)			109, 465 r/w 471 IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988	9	Former MP, Sitting MLA	31.03.2017	08.05.2017		
Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
10.12.18	PE	223	--	60	No	--	--	--	Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on two (2) dates in this month. On the previous date it was noted that the proceedings in the Revision Petition and other proceedings before the Hon'ble High Court were next listed for arguments on 03.02.2025 and were lastly taken up on 10.09.2024. In view of the initial interim order of the Hon'ble High Court dated 16.04.2019, continued subsequently by various orders, all endeavors were being made to first examine the witnesses not related to the State of Himachal Pradesh as directed vide order dated 16.04.2019. It was reported that witness Gursharan Singh was unable to appear on account of a marriage in the family. It was further submitted by the Ld. SPP that the said witness was the last witness from Delhi whereas all other witnesses pertain to Himachal Pradesh. The witness has been summoned again for prosecution evidence.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertain to the Himachal Pradesh. Unavailability of witness & counsels.




SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
4	DLCT11-000981-2019 State Vs Sukesh Chandrashekar etc.	State Case	467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988	9	Former MLA	14.07.2017	03.08.2017				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
17.11.18	PE	66	--	4	No	--	--	--	Yes, Vide order dt. 14.12.2018 of Hon'ble Supreme Court of India in SLP (Crl.) No. 46619/2018 titled as B.Kumar Vs. State and Vide order dt. 30.09.2019 of the Hon'ble High Court of Delhi in Criminal Revisions no. 273/19, 1078/18, 1140/18 and 1121/18, the proceedings are stayed till date.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

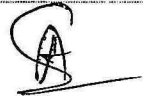
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter has been stayed by the Hon'ble Supreme Court of India. On the previous date it was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 04.03.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned.	--	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution	Date of cognizance		
5	DLCT11-000125-2019 CBI Vs Lalu Prasad Yadav etc.		State (PC Act case)		120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988	14	Former MP / Sitting MLA	16.04.2018	30.07.2018		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Arg/Charge	94	-	-	No	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

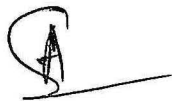
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on two (2) dates in this month. On the first date an application was moved on behalf of the CBI placing on record the order of the Hon'ble Supreme Court dated 11.02.2025 in Crl. Apl. No. 1448 of 23 instituted by Mr. Vinod Kumar Asthana (A-13). The Hon'ble Supreme Court had directed while disposing the said appeal that all issues are left open to be agitated before this court at the time of framing of charges. On the second date part submissions were heard on the aspect of charge on behalf of the CBI. The matter was already listed for arguments on charge on consecutive dates.	Consecutive dates being given for arguments on charge.	---



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
6	DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc.	Complaint Case			Sec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc. App & Arg/ Charge	21	-	-	No	--	--	--	Yes, The Hon'ble Supreme Court of India vide order dt: 16/09/2019 in SLP (Criminal) 8156/2019 titled as Sarla Gupta Vs ED, has ordered to not to frame charges until further orders.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceedings have been stayed by Hon'ble Supreme Court. It was submitted by the Id. Counsel for the ED that orders are awaited from the Hon'ble Supreme Court.	--	The Hon'ble Supreme Court of India vide order dt: 16/09/2019 in SLP (Criminal) 8156/2019 titled as Sarla Gupta Vs ED, has ordered to not to frame charges until further orders.

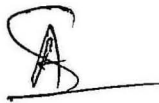


VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CL., 4
Nourse Avenue District Court
Near Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
7	DLCT11-000985-2019 ED Vs M/s Alchemist Township India Ltd etc.	Complaint Case			Sec 3 & 4 of PMLA' 2002	8	Former MP	08.03.2021	26.03.2021		
Date of Framing of Charges	Present Stage of the Case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined					
-	Misc. App & Arg on Charge	52	-	-	No	--	--	--	Yes, Vide order dated 25.05.2022 of the Hon'ble High Court of Delhi passed in Crl. M.C No 2483/2022, the operation of order dated 22/03/2022 has been stayed. The matter was listed on 09.04.2024 in the High court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter has been stayed by the Hon'ble High Court. It was submitted by the Id. Counsel that the matter was stated to be next listed before the Hon'ble High Court on 16.04.2025.	--	The next date before the Hon'ble High Court is 16.04.2025. Copy of the supplementary complaint and accompanying documents have not been supplied in terms of the previous order.

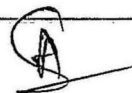


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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.	Complaint Case	Sec 3 & 4 of PMLA* 2002	1	A co-accused was a former MLA in the predicate offence.	02.06.2022	09.06.2022				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
15.10.2022	DE	23	1	22	Yes	--	--	--	Yes Vide order dt. 06.02.2024 of Hon'ble High Court of Delhi in W.P. (Crl) 3560/2023 & Crl.M. A 33055/2023 titled as Sukash Chandrashekar Vs ED, the trial court has been directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter has been stayed by the Hon'ble High Court. Matter is at the stage of recording Defense Evidence. On the previous date it was stated by the ld. counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 16.01.2025 and the interim order was continued. In view of the said submission, case was adjourned to 19.03.2025.	--	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court in the present matter were last listed on 16.01.2025.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
9	DLCT11-000630-2022 CBI Vs Lalu Prasad Yadav etc.	State (PC Act case)	Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC	19	Former and Sitting MP / Sitting MLA	10.10.2022	27.02.2023				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. app	--	--	--	--	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on four (4) dates in this month. On the first two dates the Ld. Sr. Counsel for the CBI sought a short adjournment of a few days to crystallize the submissions of the CBI in terms of the previous queries from the court. On the third date the ld Sr. counsel for the CBI had made the submissions that since the allegations in the three charge sheets involve the same foundational conspiracy and have named a number of common accused as well as witnesses, the second and third charge sheets (bearing CC No. 59/2022 and CC No.44/2023) are in the nature of supplementary charge-sheets. It was specifically submitted on behalf of the CBI that the entirety of the allegations reflected in the three charge-sheets and two supplementary charge-sheets require one trial and not three separate trial. The court passed a detailed order determining that the three charge-sheets merits a single trial, with the first charge sheet bearing CC No. 59/2022 being the main charge sheet and the second as well as third charge sheets (CC No. 44/23 and CC No.79/24 respectively) being supplementary charge-sheets. The proceedings and registration numbers of those two charge sheets were merged with the first charge sheet. Cognizance was taken against one hundred and three (103) accused person.	Short date and mentioning of investigation time lines.	There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
10	DLCT11-000114-2023 State Vs Virender Singh Kadiyan etc.	State Case	Sec 3 (1)(r)(s) of SC/ST Act	10	Sitting MLA	30.01.2023	30.01.2023				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
20.05.2023	PE	25	--	10 (all deferred)	--	--	--	--	Yes, vide order of the Hon'ble High Court dated 31.05.23 in CrI. M.A 15541/2020(Stay) in CrI. M.C 4140/2023, 4557/23, 4563/23 & 4576/23 the proceedings have been stayed.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.


Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceeding has been stayed by the Hon'ble High Court of Delhi. The proceedings are presently stayed against all accused persons. The next date of hearing before the Hon'ble High Court was stated to be 23.04.2025. Matter had not been taken up in this month.	(1) Short date may be given and no unnecessary adjournment are being given. (2) Ld. PP to consider whether trial may continue qua other accused.	Vide order of the Hon'ble High Court dated 31.05.23 in CrI. M.A 15541/2020 (Stay) in CrI. M.C 4140/2023, 4557/23, 4563/23 & 4576/23 the proceedings have been stayed in the matter.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused sitting or former MP/MLA	Date of institution	Date of cognizance				
11	DLCT11-000498-2023 CBI Vs Lalu Prasad Yadav etc	State (PC Act case)	Sec 8,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 and Sec 120B r/w 420, 471 IPC	19	Sitting and former MPs / MLAs	03.07.2023	--				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. app	42	--	--	--	--	--	--	--	--	Fresh Case received in the month of June 2023. Matter is expected to be disposed of within 1 year.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on four (4) dates in this month. On the first two dates the Ld. Sr. Counsel for the CBI sought a short adjournment of a few days to crystallize the submissions of the CBI in terms of the previous queries from the court. On the third date the Ld Sr. counsel for the CBI had made the submissions that since the allegations in the three charge sheets involve the same foundational conspiracy and have named a number of common accused as well as witnesses, the second and third charge sheets (bearing CC No. 59/2022 and CC No.44/2023) are in the nature of supplementary charge-sheets. It was specifically submitted on behalf of the CBI that the entirety of the allegations reflected in the three charge-sheets and two supplementary charge-sheets require one trial and not three separate trial. The court passed a detailed order determining that the three charge-sheets merits a single trial, with the first charge sheet bearing CC No. 59/2022 being the main charge sheet and the second as well as third charge sheets (CC No. 44/23 and CC No.79/24 respectively) being supplementary charge-sheets. The proceedings and registration numbers of those two charge sheets were merged with the first charge sheet. Cognizance was taken against one hundred and three (103) accused person.	Short date and mentioning of investigation time lines.	There are 19 accused in this case.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
12	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc	Complaint Case	Sec 3 & 4 of PMLA'2002	7	Sitting MPs/ MLAs	09.01.2024	27.01.2024				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Misc. Appearance	46	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

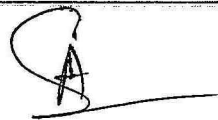
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter has been taken up on two (2) dates in this month. On the first date no one was appeared. On the second date all accused persons were directed to complete the inspection of the unrelid documents by the next date of hearing. The ED was also directed to ensure the processing of the sanction by the next date.	Short dates being given for expeditious conclusion of arguments on charge.	Sanction for prosecution of accused persons is still awaited.



Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
13	DLCT11-000307-2023 State Vs Naseer @ Naseem etc	State case	U/s 147, 148, 149, 307 IPC	26	Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.2024	23.03.2015				
Date of Framing of Charge	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		--	--	One year from the date of framing of charge.
--	Charge	43	--	--	--	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was taken up on two (2) dates in this month. The death verification report of an accused is awaited in the connected matter.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.




VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
14	DLCT11-000306-2023 State Vs Akhlag Alvi etc	State case	U/s 147, 148, 149, 307 IPC	36	Ex MLA	Initial date 01.12.2015 Instituted in this court on 11.01.2024	16.01.2015				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined					
--	Charge	74	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was taken up on two (2) dates in this month. The death verification report regarding accused no. 18 (Shahnawaz S/o Yusuf) is awaited. The SHO, PS New Friends Colony was directed to furnish the same by the next date of hearing.	(1) Short dates being given and no unnecessary adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.



VISHAL GOGNE
 Additional Sessions Judge
 Special Judge (C-Act), (CBI)-24
 Rouse Avenue District Court
 New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
15	DLCT11-000455-2023 State Vs Raju Kumar Singh etc		State case		U/s 302, 336, 201, 34 IPC	5	Sitting MLA	Initial date 29.11.2019 Instituted in this court on 16.01.2024	28.09.2019		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.11.23	PE	38	-	24	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on two (2) dates in this month. One (1) witness was examined and discharged. On the second date the witness was present but could not be examined as the entire day was consumed in arguments on charge in matter titled as CBI Vs. Lalu Prasad Yadav & Ors. as well as revision petition titled as Somnath Bharti Vs. State.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	---

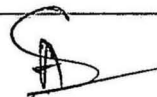


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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
16	DLCT11-000781-2022 State Vs Kishore Samrite	State case	U/s 286, 506 IPC Sec 9B of Explosive Act 1884	1	Ex MLA	Initial date 13.12.2022 Instituted in this court on 20.01.2024	28.11.2022				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		--	--	Judgment is passed in this month. The accused has been convicted. Matter is pending for quantum of sentence.
16.10.2023	Order on Sentence	25	-	25	Yes	Nil	Nil	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

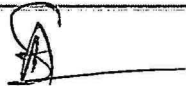
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Judgment is passed in this month. Matter is pending for quantum of sentence.	---	Judgment is passed in this month. The accused has been held convicted. Matter is pending for quantum of sentence.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
17	DLCT11-000138-2024 State Vs Neel Daman Khatri etc	State case	U/s 109,149,186,333,332,353 IPC	6	Ex MLA	Initial date 05.07.2017 Instituted in this court on 12.02.2024	01.02.2017				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
19.05.2018	Order on Sentence	26	--	26	Yes	Nil	Nil	--	--	--	Judgment was passed in the month of December 2024.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Judgment was been passed in this month of December 2024. Two accused were held convicted and four accused were acquitted. The matter is pending for Quantum of Sentence. The applications under section 3 & 4 of the Probation of Offenders Act, 1958 read with section 401 BNSS (section 360Cr. PC) were moved on behalf of convict Neel Daman Khatri and Joginder Dahiya. Copies were supplied to the State for reply on the next date. Matter is fixed for submissions on the point of sentence.	--	Judgment has been passed in this month. Two accused were held convicted. The matter is now pending for Quantum of Sentence.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CB)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
18	DLCT11-000987-2019 SFIO Vs Surender Kumar Jain etc.		Complaint case		Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC	31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024	09.06.2017		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
--	Charge	Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in CrI. M.C. No. 6716/2022 and CrI. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.	-Yes-	One year from the date of framing of charge.
		39	--	--	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter. The matter is stayed by the Hon'ble High court of Delhi for orders on charge. The matter was taken up in this month. Matter listed for orders on an application under section 190 Cr. P.C. along with the similar application in the connected matter wherein further submissions are to be made by the ED. Matter was fixed for orders along with the connected matter.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in CrI. M.C. No. 6716/2022 and CrI. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.



VISHAL GOGNE
Additional Sessions Judge
Special Judge () ct. (CDI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
19	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.	Complaint case	3 & 4 of PMLA, 2002	79	Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017				
Date of Framing of Charges	Stage of case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
--	Orders	Witnesses cited	Witnesses dropped	Witnesses examined	No	Defence witnesses cited	Defence witnesses examined	--	--	--	--
		56	--	--	No	--	--	--	-Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.	-Yes-	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

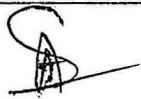
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed of supply of un- relied documents. The matter was taken up in this month. Matter was listed for orders on an application under section 190 Cr. P.C along with a similar application in the connected matter. Certain clarifications were required by the court from the ED upon the application of accused no. 5 Satish Kumar Pawa seeking the summoning of an additional accused namely Saurabh Aggarwal. Clarifications have been provided by the Ld. Counsel for the ED upon queries raised by the court in the context of the application of accused No.5 Satish Kumar Pawa seeking summoning of an additional accused person namely Saurabh Aggarwal .Matter was fixed for orders.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in CrI. M.C No. 657/2022 & CrI. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
20	DLCT11-000570-2024 State Vs Vinay Mishra	State Case	3.1 (r)(s)(w)(ii) of SC/ ST POA Act	1	Sitting MLA	03.07.2024	12.07.2024	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
22.10.24	Charge	Witnesses cited 18	Witnesses dropped -	Witnesses examined 3	No	--	--	--
				Defence witnesses cited --	Defence witnesses examined --	-No-	-No-	One year from the date of framing of charge.--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh matter received by way of assignment on July 2024. Matter was taken up on three (3) dates in this month. The matter was listed for cross examination of PW-1 (complainant) and PW-2 (eye witness). However, on the first date the complainant (PW-1) was reported to be unwell and PW-2, who is the son of PW-1, had reportedly taken her to the hospital. On the second date, at the outset of the proceedings PW1(complainant) had stated that she wishes to make two voluntary statements for bringing on record two documents. This court after hearing the detailed submissions and objections of both the parties, directed the original documents to be taken on record in the judicial file. A copy of the documents were also provided to the Id. Counsel for the accused. The matter was adjourned for cross-examination of PW1 as well as PW 2 who were both material witnesses. On the last date PW1 was further cross-examined at length.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of documents and witnesses.



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Court

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
21	DLCT11-000600-2024 CBI Vs Lalu Prasad Yadav etc	State (PC Act Case)	7,8,9,11,12,13(2) r/w 13(1)(d) of PC Act and 120B, 420, 467, 468, 471, 109 IPC	78	Sitting MP/ MLA	06.07.2024	---	
Date of Framing of Charges	Stage of case	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		-No-	-No-	--
	Misc. App	119	--	--	No	--	--	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month

Matter was taken up on four (4) dates in this month. On the first two dates the Ld. Sr. Counsel for the CBI sought a short adjournment of a few days to crystallize the submissions of the CBI in terms of the previous queries from the court. On the third date the ld Sr. counsel for the CBI had made the submissions that since the allegations in the three charge sheets involve the same foundational conspiracy and have named a number of common accused as well as witnesses, the second and third charge sheets (bearing CC No. 59/2022 and CC No.44/2023) are in the nature of supplementary charge-sheets. It was specifically submitted on behalf of the CBI that the entirety of the allegations reflected in the three charge-sheets and two supplementary charge-sheets require one trial and not three separate trial. The court passed a detailed order determining that the three charge-sheets merits a single trial, with the first charge sheet bearing CC No. 59/2022 being the main charge sheet and the second as well as third charge sheets (CC No. 44/23 and CC No.79/24 respectively) being supplementary charge-sheets. The proceedings and registration numbers of those two charge sheets were merged with the first charge sheet. Cognizance was taken against one hundred and three (103) accused person.

The Action plan formulated and the steps taken for expeditious disposal of the case

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The specific reasons, if any causing delay in disposal of the matter

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
22	DLCT11-001154-2024 Somnath Bharti Vs State	State (Criminal Revision)	438, 440 of BNSS	1	Ex MLA	02.12.2024	---				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Orders	--	--	--	--	--	--	--	-No-	-No-	Within a quarter

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

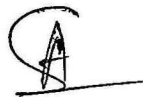
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Arguments heard. Submissions have been concluded. Matter is fixed for orders.	--	---



SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
23	DLCT11-000160-2025 Cr Rev 06/2025 Gyanendra Singh Vs. State & Ors		State (Criminal Revision)		397 Cr.P.C. & 440 BNSS	9	Sitting MLA	25.02.2025	---		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Arguments	--	--	--	--	--	--	--	-No-	-No-	Within a quarter

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. Matter was taken up in this month. It was submitted by the Ld. Proxy counsel for the revisionist that the main counsel was not available for hearing. The court has fixed the matter for consideration on next date of hearing.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	--



VISHAL GOGNE

Additional Sessions Judge

Special Judge (PC-Act), (CDD-24)

Rouse Avenue District Court

New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
24	DLCT11-000163-2025 Cr Rev 162/2025 Narmada Prasad Prajapati Vs State	State (Criminal Revision)	397/399/401 Cr.P.C. & 440/441 BNSS	1	Ex. MLA	27.02.2025	---				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Disposed of	--	--	--	--	--	--	--	-No-	-No-	Disposed of in this month.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. Matter was taken up on one (1) date in this month. Arguments were heard and the matter was decided on the same day vide detailed order rendered in the presence of the parties in open court.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	---

पारस दलाल
PARAS DALAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
राउस एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

To,
The Ld. Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF FEBRUARY 2025.

1. Name of the Presiding Officer : **Sh. Paras Dalal**
2. Designation : **ACJM-01**
3. Date since which posted in the Court : **26.10.2024 (A/N)**
4. Total number of cases pending on the first day of the month: **18**
5. Number of cases disposed in the month with details i.e.: **Conviction:-, Acquittal:-01, Discharge or Acceptance of Closure Report-, Transfer-- , ETC :- 3 (Including One Misc. Crl. application)**
6. Number of cases pending on the last day of the month: **19**

Note:- Five Cases are instituted in this month including one Misc. Crl. application.

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
Additional Chief Judicial Magistrate-01
राउस एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S. I. N. o.	CNR No. and Case Title	Nature - whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/M LA	Date of institution	Date of taking cognizance	Date of framing charge	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
										Witness cited	Witnesses deposited	Witness examined		Defence witness cited	Defence witness examined							


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी - 01
 Additional Chief Judicial Magistrate-01
 राउज ऐवेन्यू जिला न्यायालय, नई दिल्ली
 Rajose Avenue District Courts, New Delhi


1	CNR No. DLCT12- 000241- 2019 & Ct Case- 22/19 SMRITI ZUBIN IRANI VS SANJAY NIRUPA M	Crimin al (Comp laint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/1 3	Further Procee dings	--	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was listed on 11.02.2025 and 22.02.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and NDOH is 04.03.2025 and hence matter was adjourned for 12.03.2025.	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19
2	CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13	--	Further Procee dings	--	--	--	--	--	--	--	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Matter was listed on 11.02.2025 and 22.02.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and NDOH is 04.03.2025 and hence matter was adjourned for 12.03.2025.	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19

3	CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	5	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	--	--	--	--	--	Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 23.01.2025	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or vacation of stay order.	Matter was not listed in February due to stay. Last date of hearing was 30.01.2025 and the next date of hearing is 13.05.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by the Hon'ble High Court and interim stay against trial.
4	CNR No. DLCT12- 000052- 2021 & Ct Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21	--	Further procee ding/di rection	6	--	--	--	--	--	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21	Subject to vacation of stay.	Matter was listed on 07.02.2025. Counsels stated that the next date of hearing in Hon'ble Delhi High Court is 16.05.2025 and the interim orders had been continued. Matter be now put up for further proceedings/ directions on 23.05.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24.11.21 and continued vide Orders dated 05.02.2024, 10.04.2024, 18.07.2024, 07.10.2024 and lastly on 31.01.2025.

5	CNR No. DLCT12- 000094- 2022 & Cr Cases 17/2022 STATE VS RIPUL VERMA @ VIPUL & ORS FIR NO. 834/21, P.S. SHALIM AR BAGH	Crimin al (State Case)	323/354/ 506/509/ 34 IPC	7	Sitting MLA	(Original Date of Instituti on= 28/05/22) (Date on which case is received / Institute d in this court = 06/09/22)	22/08/22	27/04/2 3 & 10/08/2 3 (Modifi ed Charge Framed)	PE	21	9	8	--	--	--	--	--	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.	31.05.2025	Matter was listed on 07.02.2025 and 21.02.2025 for PE. On 07.02.2025, Ld. PO was on leave. On 21.02.2025, witness was served but he was on nine day leave and requested exemption from appearance. Now listed for PE on 07.03.2025.	Efforts made to list matter every week, however, witnesses are coming from out of Delhi. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	As per directions of Hon'ble High Court of Delhi and on the submissions of the parties matter was adjourned for four month i.e from 13.03.2024 to 24.07.2024 and now as no directions for adjourning the matter were received, the matter is being proceeded with.
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
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6	CNR No. DLCT12- 000112- 2022 & Cr Cases 19/2022 STATE VS KULDEE P KUMAR & ORS FIR NO. 413/21, P.S. KALYAN PURI	Crimin al (State Case)	188 IPC	5	Sitting MLA	26/09/22	26/09/22	20/10/2 2	Receipt of directi ons from the Hon'ble High Court of Delhi/ Further procee ding	4	--	1	--	--	--	--	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910 /2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly ons 26.11.2024	Subject to vacation of stay.	Last date of hearing was 03.12.2024 and the next date of hearing is 26.03.2025 after the hearing before the Hon'ble High Court of Delhi. Matter was not listed in February, 2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and Vide interim orders dated 15/02/24, 27/05/24, 12.07.24 and 26.11.24, interim order have been continued till NDOH i.e. 17.03.2025.
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 Additional Chief Judicial Magistrate-01
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7	CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Original Date of Instituti on= 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	19/01/23	26/04/2 3 & 29/04/2 3	CE	2	--	--	--	--	--	Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24 and 10.09.2024	30.04.2025	Matter was listed on 24.02.2025 for Cross Examination of the CW1-Complainant. Adjournment was sought by the Ld. Counsel for accused on personal grounds and adjournment was not opposed by the Complainant side. Quashing petition was also pending before the Hon'ble High Court of Delhi, however, there was no stay of proceedings before this court. Matter now listed for cross examination of the CW1-complainant on 10.03.2025.	Efforts made to list matter every week, however, adjournment is sought by both sides but Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	Vide order dated 09.11.2023, the revision petition preferred by accused/ petitioner against the summoning order was dismissed by the Ld. ASJ/Spl. Judge (PC Act) CBI-24 (MPs/MLAs Cases), RADC, ND. Further, both the Ld. Counsels submitted that vide order dated 20.12.2023 in CRL.M.C. No. 9255/23 & CRL.M.A. No. 34587/23 of the Hon'ble High Court of Delhi, where the summoning order dated 19.01.2023 has been challenged and order dated 10.09.2024 both the parties have been given liberty to seek an adjournment before this Court till the next date of hearing i.e. 09.12.2024. <u>On 09.12.2024 there was no adjournment in the hon'ble high court of delhi order. In view of such directions, now the matter is further proceeded from 13.01.2025.</u>
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8	CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023	Crimin al (State Case)	188/34 IPC	3	Sitting MLA	(Original Date of Instituti on= 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23)	10/12/21	28/08/2 3	Matter is re- listed for purpos e fixed	4	--	--	--	--	--	--	Stayed by Hon'ble High Court of Delhi in CrI.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24 and 26.11.2024	Subject to vacation of stay.	Matter was not listed in February. Last date of hearing was 03.12.2024 and the next date of hearing is 26.03.2025.	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by Hon'ble High Court of Delhi in CrI.MC No. 7326/2023, vide order dated 11.10.2023, dated 15/02/2024, 12.07.2024 and interim orders have been continued till 17.03.2025. Now the next date of hearing here is 26.03.2025.
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 Rouse Avenue District Courts, New Delhi


9	CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023	STATE VS AMANAT ULLAH KHAN	FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	-	6	-	-	-	-	-	No	31.05.2025	Matter was listed on 18.02.2025 for PE. Summons issued to PW7 received back duly served, however he had requested for adjournment vide written letter. Fresh summons issued to PW7 through concerned SHO for the NDOH. Matter is now listed for for PE on 03.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsel.	Witnesses to be examined are from NIA and are posted out of Delhi, whose appearance requires repeated summons and at times dates of one week cannot be given.
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 Rouse Avenue District Courts, New Delhi

1	CNR No. DLCT12- 000038- 2024 & CT Cases 02/2024	Criminal Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	03.02.20 24	07.02.20 24	21.12.24	CE	2	-	-	-	-	-	-	-	30.04.2025	Matter was listed on 13.02.2025, 15.02.2025 and 21.02.2025. On 13.02.2025 an fresh application received on behalf of applicant/accused praying for necessary orders and directions for change of date in the matter. Same be fixed for date already fixed i.e. 15.02.2025. On 15.02.2025 an application sought adjournment was already filed on 13.02.2025 on behalf of accused side stated that the main counsel had to attend another court on urgent basis. On 21.02.2025, the complainant side reopened its examination in-chief to exhibit one more document and now matter is listed for cross examination on 11.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Dates are taken by both the side for non-availability of complainant's witness or on personal request of counsel for accused. In February 2025, adjournment was sought in view of the Delhi Assembly Election.
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1	CNR No. DLCT12-000082-2024 & CT Cases 04/2024	Criminal Complaint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	06.03.2024	07.3.24	21.12.24	CE	2	-	-	-	-	-	-	-	30.04.2025	Matter was listed on 13.02.2025, 15.02.2025 and 21.02.2025. On 13.02.2025 an fresh application received on behalf of applicant/accused praying for necessary orders and directions for change of date in the matter. Same be fixed for date already fixed i.e. 15.02.2025. On 15.02.2025 an application sought adjournment was already filed on 13.02.2025 on behalf of accused side stated that the main counsel had to attend another court on urgent basis. On 21.02.2025, the complainant side reopened its examination in-chief to exhibit one more document and now matter is listed for cross examination on 11.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Dates are taken by both the side for non-availability of complainant's witness or on personal request of counsel for accused. In February 2025, adjournment was sought in view of the Delhi Assembly Election.
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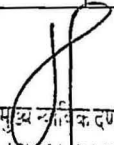

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<p>CNR No. DLCT12- 000099- 2024 & CT Cases 08/2024</p> <p>1 DIRECTO 2 RATE OF ENFORC EMENT (E.D) Vs AMANAT ULLAH KHAN</p>	<p>Crimin al Compl aint Case)</p>	<p>190 (1) (a) Cr.P.C r/w/s 200 Cr.P.C., 1973 r/w/s 174 IPC</p>	<p>1 Sitting MLA</p>	<p>05.04.24</p>	<p>09.04.24</p>	<p>18.10.24</p>	<p>Compl ainant Eviden ce</p>	<p>1</p>														<p>30.04.2025</p>	<p>Matter was listed on 10.02.2025 and 18.02.2025 for CE. On 10.02.2025 matter was fixed for cross examination of CW1. CW1 further partly cross examined and further cross examination was deferred at request of Ld. counsel for the accused. On 18.02.25 adjournment sought by the complainant side as the witness was not available. Matter now fixed for further cross examination of CW1 on 04.03.2025.</p>	<p>Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly</p>	<p>Dates are taken by both the side for non-availability of complainant's witness or on personal request of counsel for accused. In February 2025, adjournment was sought in view of the Delhi Assembly Election.</p>
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1 3	CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25	-	Matter be fixed for scrutin y of docum ents/ furnish ing of bail/ argume nts on framin g of notice/ substan ce of accusat ion	1	-	-	-	-	-	-	-	June 2025	Matter was listed on 18.02.25 and 27.02.25. On 18.02.25 lawyers were abstaining from work today. Copy of the complaint along-with annexure had been supplied to the accused side. Matter be fixed for scrutiny of documents/ furnishing of bail/ arguments on framing of notice/ substance of accusation on 27.02.2025. On 27.02.2025 L.d. counsel for the accused was sought adjournment as the accused is attending the Legislative Assembly Session. Now matter be fixed for appearance of accused/scrutiny of documents/furnishing of bail/arguments on framing of notice/ substance of accusation on 06.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	This is a fresh case received by way of assignment in October, 2024.
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 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-01
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1 4	CNR No. DLCT12- 000397- 2024 & CRCases 18/2024	Criminal (State Case)	186/353/ 323/341/ 506/34 IPC	02	Sitting MLA	24.12.24	-	-	Put up for filing of supple mentary charge- sheet/ cogniz ance/ consid eration s	14+ 6 = 20	-	-	-	-	-	-	-	-	Matter was listed on 22.02.2025. On 22.02.2025 a request letter was received from the IO in which he requested that the investigation was still going on and some more time is sought to conclude the same. This court has been set up for trial of cases against former and sitting MP/MLA's and the reason is speedy trial. The investigation could also not be continuing forever. Thus, one month time was granted to expedite and complete investigation. Let this order be sent to the concerned SHO to monitor investigation and expedite filing the final police report. Put up for filing of supplementary charge- sheet/cognizance/consid eration on 25.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously. Matter would be proceeded with once investigation is complete and final police report is filed.	Fresh case has been received by way of assignment on 24.12.2024.
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 अनिरीकृत मुख्य न्यायिक दण्डाधिकारी - 01
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15	CNR No. DLCT12- 000021- 2025 & CT Cases 01/2025 SANDEEP DIKSHIT VS. ATISHI MARLEN A & ANR.	Crimin al Compl aint Case)	223/r/w/ 222(1) BNSS and u/s 356 r/w/s 3(5) BNS	2	Sitting MLA/ MP	13.01.25	-	-	Matter be fixed for compli ance/ consid eration	2	-	-	-	-	-	-	-	30.08.2025	Matter was listed on 06.02.2025 and 19.02.2025. On 06.02.2025 arguments heard on behalf of complainant side on point of cognizance and they reserve their right of rebuttal to the arguments by the proposed accused side. Time was sought by the opposite side to file vakalatnama on behalf of proposed accused no. 1 and address arguments. On 19.02.2025 matter be fixed for further arguments. Again time had been sought by the proposed accused side to comply with the previous order. Matter be fixed for compliance/ consideration on 03.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given.	Fresh case has been received by way of assignment in January 2025.
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1 6	CNR No. DLCT12- 000044- 2025 & CT Cases 03/2025	ROHIT SINGH MAHIYA RIA VS. BHANW AR JITENDR A SINGH	Crimin al Compl aint Case)	U/s 190 Cr.P.C. r/w/s/ 406/420 IPC	1	Former MP	(Original Date of Instituti on= 18.12.19) (Date on which case is received / Institute d in this court = 20.01.25	--	--	Argum ents on point of summo ning/is sue of process	2	--	--	--	--	--	--	30.04.2025	The matter was listed on 12.02.2025 and 25.02.2025. On 12.02.2025, Ld. PO was on leave. Before the Link Court a report had been received from the Assistant Ahlmad in the Court of Sh. Sahil Monga, Ld. JMFC-06, Patiala House Court, regarding the concerned ordersheet dated 10.05.2021. Notice issued to concerned the then Ahlmad for NDOH. On 25.02.2025 the then Ahlmad had sent reply and same was taken on record. Matter is now listed for further arguments on 04.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given.	This case was received by way of transfer in January, 2025.
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 अतिरिक्त मुख्य न्यायाधीश वरिष्ठ न्यायाधीश - 01
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1 7	CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025	Crimin al Compl aint Case)	210(1) and 223 of BNSS and u/s 356 r/w/s 3(5) BNS	2	Sitting MLA	06.02.25	-	-	Misc. Appera nce/Sta ge of cogniz ance and compli ance of first proviso sec. 223 of BNSS.	3	-	-	-	-	-	-	-	30.08.2025	Matter was listed on 06.02.2025 and 19.02.2025. On 06.02.2025 a fresh case u/s 210(1) and 223 of BNSS, 2023 against the accused for making and circulating defamatory remarks against the complainant punishable u/s 356 r/w section 3(5) of BNS received by way of assignment. Submissions were heard on point of cognizance, however clarification was sought by this court. The complainant side sought time to place on record case law on the query raised by this court. On 19.02.2025, in compliance of first proviso to section 223 BNSS, the proposed accused persons are to be given opportunity of being heard. Accordingly, notice issued to both proposed accused after filing of PF for 03.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Fresh case has been received by way of assignment in February 2025.
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18	CNR No. DLCT12-000079-2025 & CT Cases 09/2025 RAGHAV CHADHA VS. ADESH GUPTA & ORS. FIR NO. 298/2020 PS. DBG ROAD	Criminal Complaint Case)	156(3) Cr.P.C for monitoring investigation in connected matter FIR NO. 298/2020 PS. DBG ROAD, titled "State Vs. Vikas Tanwar & Ors.	4	Sitting MP (One accused)	(Original Date of Institution = 02.02.21) (Date on which case is received / Instituted in this court = 27.02.25)	-	-	Misc. Appearance/Consideration	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Matter was listed on 27.02.2025. Case received by way of transfer from the Court of Ld. CJM, Tis Hazari Court, Delhi. The present case was actually an application for monitoring of investigation filed on 02.02.2021 in FIR No. 298/2020, PS DBG Road. The Police report in above said FIR had already been filed which was pending consideration. The Complainant side was absent and hence notice issued to complainant side for 17.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received by way of transfer in February 2025.
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 अतिरिक्त मुख्य न्यायाधीश-01
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1 9	CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025	Criminal State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemi c Act.	4	Sitting MP (One accused)	(Original Date of Instituti on= 07.09.22) (Date on which case is received / Institute d in this court = 27.02.25	29.04.23	-	Misc. Appear ance/C onsider ation	31	-	-	-	-	-	-	-	-	-	Matter was listed on 27.02.2025. Case received by way of transfer from the Court of Ld. CJM, Tis Hazari Court, Delhi. Summons issued to Accused Persons namely Vikas Tanwar and Ravi Rajput for 17.03.2025. Also notice issued to Complainant for the NDOH i.e. 17.03.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsel. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Case has been received by way of transfer in February 2025.
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Submitted Please

Forwarded Please:-
ND

Additional Chief Judicial Magistrate-01
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

Prepared by :- (JA/ Ahlmad)
in the court of Sh. Paras Dalal
Ld. ACJM-01/RADC,

नेहा मित्रल

NEHA MITTAL

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03

Additional District Magistrate-03

गडगाँव जिला न्यायालय, नई दिल्ली

Additional District Magistrate

गडगाँव जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

Dated: 28.02.2025

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue District Courts,
New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref. : No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of February 2025.

Yours faithfully,



(NEHA MITTAL)

A/CJM-03/RADC,

New Delhi/28.02.2025-03

Additional District Magistrate-03

गडगाँव जिला न्यायालय, नई दिल्ली

Rouse Avenue District Courts, New Delhi

अतिरिक्त सहायक न्यायाधीश-03
 Addl. J.M. (A) District Court-03
 न्यायालय
 राजकुं एवेन्यू, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs
REPORT FOR THE MONTH OF : FEBRUARY 2025


1. Name of Presiding Officer: **MS. NEHA MITTAL**
2. Designation: **ACJM-03, RADC, NEW DELHI**
3. Date Since which posted in the Court: **26-10-2024 (Afternoon Session)**
4. Total number of cases pending on the first day of the month: - **21**
5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : **Five**
 1. **Ct No 9/2024, Praveen Shankar Kapoor Vs Atishi Marlana & Anr. U/S 500 Ipc, DOD-01.02.20254, Disposal Type-Dismissed.**
 2. **CR NO 15/2024 , FIR NO 96/2024, State Vs Somnath Bharti & Ors, U/S 132 R P ACT, P.S-South Campus, , DOD-11-02-2025, Disposal Type-Cognizance Declined.**
 3. **MISC CRL/22/2025 DLCT12-000073-2025, State Vs Somnath Bharti, P.S-South Campus, , DOD-17.02.2025 Disposal type -Disposed off.**
 4. **CT/24/2024, CNR NO DLCT12-000379-2024, Suraj Bhan Chauhan Vs Saurabh Bhardwaj And Ors, U/s 2(h)/500/504 IPC DOD-19.02.2025 Disposal Type-Dismissed.**
 5. **CT/23/2024, CNR NO DLCT12-000366-2024, Satyender Kumar Jain Vs Bansuri Swaraj And Anr, U/s 210(1), 223DOD- 20.02.2025, Disposal Type- Cognizance Declined.**
6. Number of cases pending on the last day of the month: - **21+6-5=22**

Sr. No	CNR No. and Case Title	Nature – whether state case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of Institution	Date of taking cognizance	Date of framing of charge	Present Stage	Details of Prosecution witnesses			Statement of accused – whether recorded or not ?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case.	Short summary of the work done in the said case (s) during the month	Action Plan formulated and the steps taken for expeditious disposal of the said case (s)	Specific reasons, if any causing delay in disposal of the said case (s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							

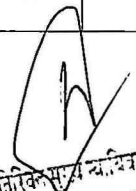


अतिरिक्त सहायक न्यायाधीश-03
 Addl. J.M. (A) District Court-03
 न्यायालय, राजकुं एवेन्यू, नई दिल्ली

1.	CR NO 17/2019D LCT-12-000141-2019 STATE Vs SOMNATH BHARTI & ORS	State Case FIR NO 76/2014	323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356 /143/15 2/506/5 09/427/ 341/342 /34 IPC	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Final Arguments	45	13	32	Yes	12	10	27.11.2024	Yes, the case has been Stayed by Ld. Revisionist Court vide order dated 02.12.2024	No	Within 2 months of vacating of stay order	On 13.02.2025 This is a robkar, stay on the present case has been continued by Ld. Revisionist Court i.e Ld. Special Judge (PC Act), CBI-24 (Mps/MLAs cases), RADC, New Delhi. Vide order dated 02-12-2024 Now the matter stands adjourned awaiting further order on 27.02.2025 at 11.00 a.m. On 27.02.2025 The present matter stands adjourned awaiting for further orders on 04.03.2025 at 2.00 PM.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Stay by Revisionist court vide order dated 02.12.2024
2.	CR NO 4/2024 DLCT-12-000085-2024	State Case FIR NO 57/2013	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	-	Further investigation U/s 173 (8) CrPC	20	-	-	-	-	-	-	No	No	Within one year, if the parties fail to get the FIR	On 03.02.2025 It was submitted that settlement talks between both the parties have almost been finalized and some time was sought to file the	No adjournment shall be granted in the aforesaid cases unless	Miscellaneous applications delaying the main case. Sometimes


 3/1/2025
 Additional District Magistrate-03
 गणतंत्राचल दिल्ली
 Rouse Avenue, Connaught Place, New Delhi

	DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS																Crl M.C. No 1746/2021		pending in the Hon'ble High Court of Delhi.	07.03.2025.	ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Crl M.C. No 1746/202 1
8.	CT NO 18/2019D LCT-12- 000225- 2019 DR SUBRA MANIA M SWAMY Vs SONIA GANDHI & Ors	Compl aint Case	403/406 /420/12 Ob IPC	7	Sitting MP	14.02.13	12.07.13	-	CE	2	--	--	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subject to the outcome of Crl MC No. 578/202 1 pending in Hon'ble High Court of Delhi.	Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is 01.03.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 578/2021
9.	CR NO 2/2019D LCT-12- 000017- 2019 STATE Vs AMANA TULLAH	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	Charge (Order on charge already passed)	71	--	--	-	-	-	-	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will	Yes	Subject to the order of Hon'ble High Court, where the matter is listed	Matter was not listed in February 2025 due to stay proceedings by the Hon'ble High Court of Delhi. The NDOH is 20.03.2025 .	Short dates will be given and no unnecess ary adjournm ent shall be granted.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the


 अतिरिक्त न्यायाधीश, दण्डाधिकारी-03
 Additional Chief Judicial Magistrate-03
 गणतंत्र प्रजासत्ताक नेपाल, काठमाडौं
 District Courts, New Delhi

<p>DA PRASAD PRAJAP ATI</p>																											
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calling witness Dr. Padma was filed by Ld. App for the State. Reply to the aforesaid application was filed on behalf of the accused. After hearing arguments, the said application was allowed and PW Dr. Padma was summoned for NDOH i.e. 17.02.2025.

all efforts are made to dispose of case expeditiously.

due to non availability of the counsels or the accused persons. Filing of miscellaneous applications.

On 17.02.2025
Summons issued to PW Dr. Padma received back with the report that she was no longer working in the hospital and that no other official was acquainted with her handwriting.

Sh. Jitender Kumar, Medical record Technician had produced the copy of the order dated 06.02.2025 as per which the summons record had been destroyed. There was no other witness to be



 Addl. Magistrate-03
 District Court, New Delhi
 Phone: 26101111, 26101112

																		examined as per the list of witnesses. Accordingly, PE stand closed. Put up for recording of statement of accused on 03.03.2025.			
17	CR/16/2024 CNR NO DLCT1 2- 000371- 2024 STATE Vs YOGENDER CHANDOLIA	State case	210(1) / 223 IPC	2	Sitting MP	07-12-2024	17-10-2023	-	Misc Appearance	17	-	-	not	-	-	-	-	-	<p><u>On 06.02.2025</u> Supplementary chargesheet has been filed. Counsel for accused submitted that Quashing petition is pending before the Hon'ble High Court of Delhi which is likely to be listed within a week or two, Accordingly matter was adjourned to 21.02.2025.</p> <p><u>On 21.02.2025</u> It was submitted by Ld. Counsel for the accused that NDOH before the Hon'ble High Court of Delhi in quashing petition is 18.03.2025. However there is no stay on the</p>	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications


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New Delhi

20	CR Cases/3/2025 DLCT1 2-000070-2025 STATE Vs MANJETA SINGH AND OTHERS	State Case FIR NO 49/2013	147/14 9/188/427IPC	10	Sitting MLA	06-09-2014	06-09-2014	09-09-2019	Misc Appearance	12	-	-	-	-	-	-	-	No	<p>On 12.02.2025 File received by way of transfer from the Ld. JMFC-03, Patiala Courts Delhi and assigned to this court by Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi. Issue summons to the all accused for 18.02.2025.</p> <p>On 18.02.2025 At request of Ld.APP for the State, issue notice to the IO to appear alongwith the copy of charge sheet. PW ASI Suresh kumar and PW Ct. Vikas be summoned for the evidence for the next date. Put up for P.E. on 07.03.2025.</p>	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometimes adjournments have to be granted under compelling circumstances due to non availability of the counsels or the accused persons. Filing of miscellaneous applications
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 Additional District Judge (CBI) District-03
 राउस रोड नया दिल्ली, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

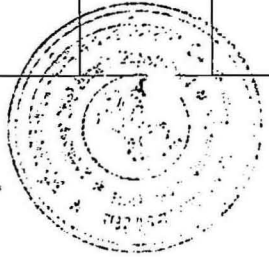
21	CR Cases/5/2025 DLCT1 2-000078-2025 STATE Vs PRADHUMAN RAJPUT	State Case	186/35 3/352/ 427IP C	1	Sitting MLA	23.12.201 4	06.04.20 17	-	Argum ents on Charge since 15.01.2 019 till date	17	-	-	-	-	-	-	-	-	-	On 22.02.2025 Matter received by way of transfer from JMFC-08, PHC, New Delhi Last and final opportunity is granted to advance arguments on charge failing which order on charge shall be passed on the basis of record available. Issue notice to the IO for arguments on charge on 04.03.2025 at 2.00 P.M.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Sometim es adjournm ents have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscellan eous applicati ons
22	MISC CRL/4/2024 DLCT1 2-000040-2024 RAJEE V KUMAR RANA Vs	Miscellaneous Criminal Application (Restored Matter)	340 Cr.pc	Nil	N.A	05.02.202 4	-	-	Hold an enquiry and proceed as per law.	-	-	-	-	-	-	-	No	No	On 22.02.2025 File received by the Appellate Court vide order dated 20.02.2025. This Court was directed to hold an enquiry and proceed as per law. Put up for further proceedings on 01.03.2025.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose	Sometim es adjournm ents have to be granted under compelli ng circumst ances due to non availabili	


 अधिकारी-03
 Additional Judge
 राजेंद्र प्रसाद नारायण, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

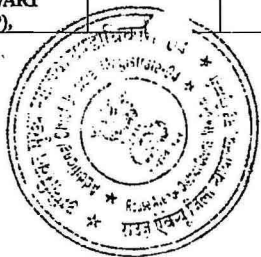
**MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAs
REPORT FOR THE MONTH OF FEBRUARY 2025**

1. Name of Presiding Officer : SH. VAIBHAV CHAURASIA
 2. Designation : ACJM-04
 3. Date since which posted in the Court : 26.10.2024 (Afternoon)
 4. Total number of cases pending on the first day of the month (as on 01.01.2025) : 21 cases + 1 application
 5. Number of cases pending on the Last day of the month : 21 cases + 1 application

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking cognizance	Date of framing of charge	Present stage	Details of prosecution witnesses			Statement of accused – whether recorded or not?	Details of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give details	Whether any interim orders are existing in the matters	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
1.	DLCT12-000220-2024 Misc. CrI. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Arguments	NA	NA	NA	NA	NA	NA	No	No	April, 2025	On 06.02.2025, summons issued to the DCP, special cell to depute a responsible official as soon as possible to aid the court que the FIR no. 59/20, PS Crime Branch and regarding the role of Sh. Kapil Mishra in the FIR mentioned above qua incident on 23.02.2020 at Kardam Puri Road, matter adjourned for 27.02.25. On 27.02.25 arguments heard on behalf of SPP for state. Ld. SPP & spl. Cell seeks time for 5 days to file ATR report.	Appropriate steps are taken by giving shortest possible dates for expeditions disposal of the case.	The allegations in the application pertains to the 2020 North East Delhi Riot Case for which Special Prosecutor has been appointed and multiple FIRs have already been registered. ATR was filed on behalf of Special Cell on 12.11.2024. Now, the matter is for order on the application on 24.03.2025.	



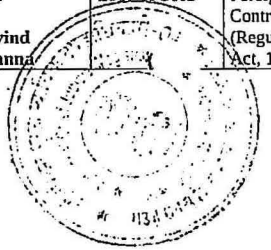
	&ROOP KISHORE MADAN									ge evidence					stay by Hon'ble High Court of Delhi.		hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025.					
4.	DLCT12-001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	--	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	--	03 wit nes ses wer e exam ined in pre-char ge evid enc e	Not Recor ded	--	--	Yes Vide order dated 26.05.2022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	
5.	DLCT12-001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2013-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2019	Final argume nts and awaitin g orders of Hon'ble High Court of Delhi	2	--	2	Recor ded	--	02 witn esse s were exam ined	01.06.2022	Yes Vide order dated 31.05.2022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
6.	DLCT12-001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP).	CT. C. NO. 51/2019	U/S. 498/503/34/3 5 IPC	6	Yes	22.07.2019	22.08.2019	--	Framin g of notice and awaitin g orders of Hon'ble	7	--	3 wit nes ses wer e exam in	Not Recor ded	--	--	Yes Vide order dated 23.11.2023, the proceed ings	Yes	Depends upon the order of Hon'ble High Court of Delhi	On 02.12.2024, it was submitted on behalf of accused Manoj tiwari that vide order dated 11.11.2024, Hon'ble High Court of Delhi has	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	



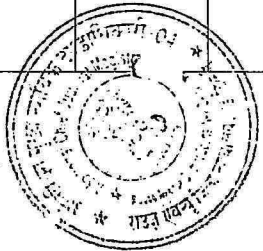
	PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(MLA), MANJINDER SINGH SIRSA(MLA)							High Court of Delhi			ed in pre-sum mo nin g evid enc e.					before this Court were stayed by Hon'ble High Court of Delhi.		extended interim stay order till next date i.e. 24.02.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 06.03.2025.			
7.	DLCT12-001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAHUA MOITRA	C.T.C. NO. 50/2019	U/S. 499/500 IPC	1	Former MP	19.07.2019	02.08.2019	10.01.2020	2	--	2 witnesses were examined in pre-sum mo nin g evid enc e	Not Recorded	--	--	---	Yes Vide order dated 07.01.2021 and 06.04.2021, Ld. counsel for respondent was bound by the statement given by him before Hon'ble High Court of Delhi that he would not get witnesses examined before the Trial Court.	Yes Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertaking given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.	Depends upon the order of Hon'ble High Court of Delhi	On 03.12.2024, it was submitted on behalf of accused Mahua Moitra that vide order dated 26.11.2024, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 10.12.2024. On 19.12.2024 it was submitted on behalf of accused Mahua Moitra that vide order dated 10.12.2024, of Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 27.03.2025. Accordingly, matter was adjourned for 04.04.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.



8.	DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04.2021	---	Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi.	9	--	4 wer e ex m i n e d i n p r e s u m o n i n g e v i d e n c e	Not Reco r d e d	--	--	---	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in January, 2025 and vide order dated 23.10.2024, of Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 12.02.2025. On 21.02.2025 it was submitted on behalf of accused 2 Rambir Singh Biduri that vide order dated 12.02.2025, of Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 08.05.2025. Accordingly, matter was adjourned for 15.05.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
9.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	--	Framin g of notic e and awaitin g orders of Hon'ble High Court of Delhi	4	--	4 w i t n e s s e s w e r e e x a m i n e d i n p r e s u m n i n g e v i d e n c e	Not Reco r d e d	--	--	---	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in January, 2025, & vide order dated 04.02.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 30.04.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 05.05.2025.	Appropriate step will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
10.	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 22 (1) r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	Former MLA	14.12.2010	05.07.2011	--	Supply of docu me n t s a n d awa it i n g o r d e r s o f	17	--	--	Not Reco r d e d	--	--	---	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in December, 2024, vide order dated 28.10.2024, Hon'ble High Court of Delhi has	Appropriate step will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi



									Hon'ble High Court of Delhi							Hon'ble High Court of Delhi where by Trial Court was directed to adjourn the proceedings.	4 of Hon'ble High Court of Delhi	extended interim stay order till next date i.e. 07.03.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 17.03.2025.			
11.	CNR No. DLCT12-000074-2022, State Vs. Hidayatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	--	Scrutiny of documents, argument on the point of charge and awaiting orders of Hon'ble High Court of Delhi	28	--	--	Not Recorded	--	--	Yes	Yes	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in January, 2025. vide order dated 03.02.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 19.05.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 21.05.2025.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
12	DLCT12-000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases-09/2023	Sec 501 IPC	3	Four MLAs	19.05.2023	2.05.2023	03.12.2023	Arrest of accused under section 313 of Cr.P.C.				Not Recorded					April, 2023	On 07.11.2024, additional witness Sh. Ashish Tripathi examined and bound down for the next date for evidence. On 22.11.24 Ld. P.O. was on leave and vide order dated 21.11.2024, Hon'ble High Court of Delhi has extended interim stay order till next date i.e.	State records dates are given for expeditious disposal of case.	Stay of proceedings by Hon'ble High Court of Delhi



21.	DLCT12-000053-2025 DEEPAK KUMAR Vs SHO PRASHAD NAGAR & ORS. FRESH CASE RECEIVED ON 27.01.25	CT. CASE 04/2025	210 r/w 223 of BNSS	3	Sitting MLA (A-3)	25.01.2025	--	--	MISC.	--	--	--	Not recorded	--	--	No	NO	April 2025	Fresh matter u/s 210 r/w 223 of BNSS was received on 27.01.2025. On 27.01.25 DIR report was called for 03.02.2025. On 03.02.25 part arguments have been heard on behalf of complainant and certain queries have been put to Ld. Counsel for complainant regarding the locus standi and matter put up on 19.02.25. on 19.02.25 lawyers are abstaining from work. Matter was adjourned for purpose fixed for 10.03.2025.	Appropriate steps are taken by giving shortest possible dated for expeditious disposal of the matter.	Fresh case was received on 27.01.2025.
22.	DLCT12-000052-2025 DEEPAK KUMAR Vs SHO PRASHAD NAGAR & ORS. FRESH CASE RECEIVED ON 27.01.25	CT. CASE 05/2025	210 r/w 223 of BNSS	3	Sitting MLA (A-3)	25.01.2025	--	--	MISC.	--	--	--	Not recorded	--	--	NO	NO	April 2025	Fresh matter u/s 210 r/w 223 of BNSS was received on 27.01.2025. On 27.01.25 DIR report was called for 03.02.2025. On 03.02.25 part arguments have been heard on behalf of complainant and certain queries have been put to Ld. Counsel for complainant regarding the locus standi and matter put up on 19.02.25. on 19.02.25 lawyers are abstaining from work. Matter was adjourned for purpose fixed for 10.03.2025.	Appropriate steps are taken by giving shortest possible dated for expeditious disposal of the matter.	Fresh case was received on 27.01.2025.

